Bill No. 13 of 1997 * THE DELHI SALES TAX (AMENDMENT) BILL, 1997 **

further to amend the Delhi Sales Tax Act, 1975

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the 48th year of the Rep	ublic of
India as follows:-	

Short Title and 1. (1) This Act may be called the Delhi Sales Tax Commencement (Amendment) Act, 1997. (2) It shall come into force on such date as the Administrator may, by notification in the official Gazette, appoint. Amendment of In the Delhi Sales Tax Act, 1975 (Central Act No. 43 long title of 1975) (herein after referred to as te principal Act), in the long title, for the words **V**Union Territory **t**, the words National Capital Territory shall be substituted. Amendment of In section 1 of the principal Act, in sub Section 1 section (2), for

Amendment of In section 2 of the principal Act-4.

for clause (a), the following clause shall be Section 2 **(1)**

substituted, namely:-

shall

the words **O**Union Territory **O**,

♦Lieutenant Governor **♦** means the Administrator of the National Capital Territory of Delhi appointed by the President under article 239 of the constitution.

be substituted.

(2) In clause (f), for the words **Q**Union Territory **Q**, the words **Q**National Capital Territory shall be substituted.

the words National Capital Territory

Governor shall be substituted.

Bill No. 11 & 12 of 1997 viz. The Delhi Health Protection Bill 1997 and Delhi Quackery Prohibition Bill 1997 were introduced on 28-8-97 and referred to Select Committee. The Bills lapsed due to the dissolution of the First Assembly on expiry of its term.

Introduced on 2-9-1997 I)

> ii) Passed on 3-9-1997

Assented to on iii) 21-1-1998

Published in the iv)

> Gazette on 28-01-1998

Amendment of **5.** In section 3 of the principal Act, in sub-section (7), in Section 3 the proviso, for the word **A**dministrator, the words

♦Lieutenant Governor **♦** shall be substituted.

Amendment of In section 4 of the principal Act; Section 4

In sub-section (1),-

in clause (b), for the words **C**entral (i)

Government, the words Lieutenant

in clause (d),-(ii)



sessions aforesaid, the House agrees in making any modification in the rule or the House agrees that the rule should not be made, the rule shall have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.